

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.510 of 2011

Tuesday this the 17th day of December 2013

C O R A M :

**HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

B.Jayachandran,
S/o.K.Balakrishna Pillai (late),
Retired Assistant Audit Officer,
Office of the Principal Accountant General (Audit),
Kerala, Thiruvananthapuram.
Residing at Kripa, Jaipuram, Near Vijaya Public School,
Powdikonam, Thiruvananthapuram – 695 587.Applicant

(By Advocate Mr.T.C.Govindaswamy)

V e r s u s

1. The Deputy Comptroller & Auditor General of India,
Office of the Comptroller & Auditor General of India,
Government of India, New Delhi – 110 012.
2. The Principal Accountant General (Audit), Kerala,
Office of the Principal Accountant General (Audit),
Kerala, Thiruvananthapuram – 695 001.
3. The Deputy Accountant General (Administration),
Office of the Principal Accountant General (C & C.A.),
Kerala, Thiruvananthapuram – 695 001.
4. Sri.Ravindran,
Principal Accountant General (A&E),
Andhra Pradesh, Hyderabad – 2.
5. The Comptroller & Auditor General of India,
Government of India, New Delhi – 110 001.Respondents

(By Advocate Mr.V.V.Asokan [Iyer & Iyer])

This application having been heard on 17th December 2013 this
Tribunal on the same day delivered the following :-

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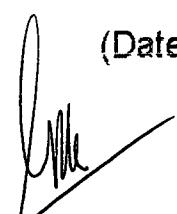
ORDER

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

When this case is taken up for consideration, it is conceded by the learned counsel that the applicant has not exhausted the statutory remedy available to him under Rule 29 of the CCS (CCA) Rules, 1965. He submits that the applicant is prepared to file a revision petition before the Revisionary Authority within six weeks from today. The Comptroller & Auditor General of India, Government of India, New Delhi – 110 001 is suo moto impleaded as additional respondent no.5. Shri.V.V.Asokan accepts notice for the said respondent.

2. If such a revision petition is filed by the applicant as undertaken by him, additional respondent no.5 shall entertain the same ignoring the delay and take a decision strictly on its merit and in accordance with law as expeditiously as possible, at any rate, within three months from the date of receipt of the revision petition. We make it clear that we have not considered the merit or demerit of any of the contentions raised by the applicant in this Original Application.
3. The Original Application is disposed of in the above terms.

(Dated this the 17th day of December 2013)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE A.K.BASHEER
JUDICIAL MEMBER

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